

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FAIRCHILD INDIA PRIVATE LIMITED

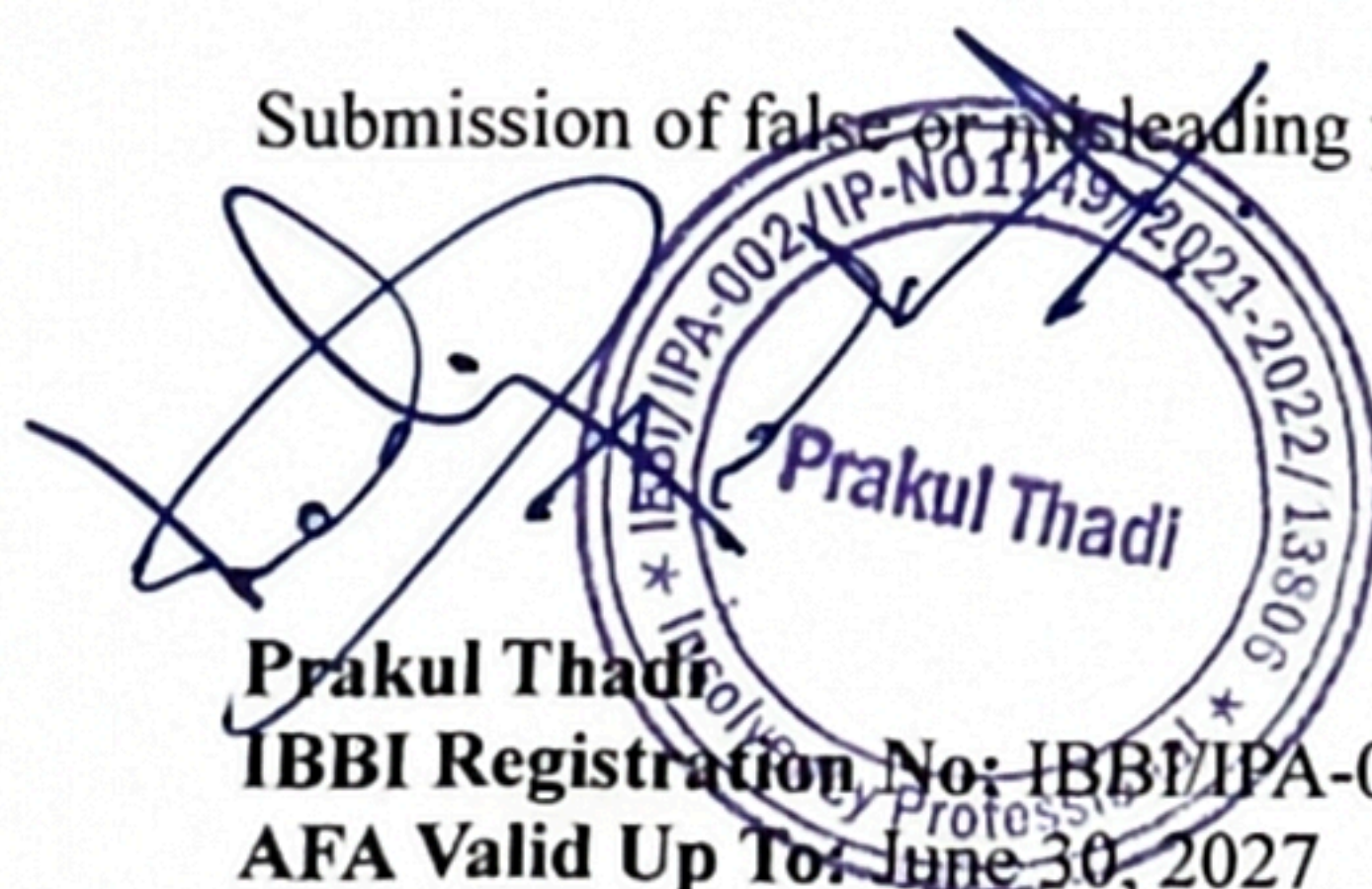
1.	NAME OF CORPORATE PERSON	Fairchild India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15.05.2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, New Delhi
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U80902DL2007FTC163432
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot No. 4B, District Centre, Mayur Vihar Extension Phase No. 1, New Delhi, East Delhi, India – 110091
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29.09.2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: - Prakul Thadi Address :- Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana – 500018 Process Specific Mail Id: voluntaryliquidation.fairchild@gmail.com Email Id registered with IBBI: prakulthadi@hotmail.com IBBI Reg No.: IBBI/IPA-002/IP-N01149/2021 2022/13806
8.	LAST DATE FOR SUBMISSION OF CLAIMS	29.10.2026 (within 30 days from the liquidation commencement date i.e., 29.09.2026)

Notice is hereby given that the Fairchild India Private Limited has commenced voluntary liquidation on **29.09.2026**.

The stakeholders of Fairchild India Private Limited are hereby called upon to submit a proof of their claims, on or before **29.10.2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Prakul Thadi
IBBI Registration No: IBBI/IPA-002/IP-N01149/2021 2022/13806
AFA Valid Up To June 30, 2027

Address: Flat No. 1405, J Block, Rainbow Vistas,
Green Hills Road, Moosapet, Hyderabad, Telangana ,500018
Email: prakulthadi@hotmail.com | voluntaryliquidation.fairchild@gmail.com

Date: 03.10.2026

Place: Hyderabad

जेएम फाइनेंशियल एसेट रिकॉस्ट्रक्शन कंपनी लिमिटेड

निर्माण फाइल संख्या : 3७7/1९७९/एएम२00/गैरसीडी/४२७7

पंजीकृत कार्यालय का पता : ग्रांड वॉक, हिन्दी, अन्धवाड़ रोड, गार्ग, प्रभादेवी, मुंबई 400025, दूरभाष : +91 22 ६६30 3030, फैक्स : +911 22 ६६30 3030, www.jmfinancialarc.com

परिशिष्ट IV अधिग्रहण सूचना (अग्ररूप संघटित हेतु)

जहाँकि, जेएम फाइनेंशियल एसेट रिकॉस्ट्रक्शन कंपनी लिमिटेड, अल्प-दूरत के दूरदूरी के रूप में अपनी क्षमता के अंतर्गत कार्यरत (इसके बाद इसे "जेएमफाइआरसी" कहा जाएगा) के प्राधिकृत अधिकारी ने वित्तीय परिसंस्थितियों के प्रतिनियुक्ति एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(1) के अंतर्गत प्रदत्त शर्तियों के प्रयोगांतर्गत, एक मांग सूचना निर्गत की है, जिसमें उपारक्त(ओं), सह-उपारक्त(ओं), गारंटर(री) को ६० दिनों में जलविद्युत संपत्ति का, भूतगत की संपत्ति तक राशि पर निम्न संविदागत दर पर कर्जा लाना होगा; लागत, शुल्को, इस्पात के साथ, उक्त सूचना की प्राप्ति की तिथि से ५० दिनों की समाप्तिमें मे भुगतान करने की कड़ा यथा या। इसके परस्तात पीनलत औचित्य एवं हाइब्रिड फाइनेड लिमिटेड (पूर्ववर्ती धीनत हाइब्रिड फाइनेड कॉर्पोरेशन लिमिटेड) ने उपारक्त(ओं) से संबंधित वित्तीय परिसंस्थितियों को, एक असाइमेंटेड अनुबंध (यहां इसके परस्तात "असाइमेंटेड अनुबंध" के रूप में संदर्भित) के माध्यम से सर्वसंपत्ति अधिविधम के प्राधान्यों के अंतर्गत, यहां उनमें पुनर्जित अंतर्निहित प्रतिभूति हित के साथ-साथ सभी अधिकारों, स्वामित्वों उन पर निम्न हितों के साथ, जेएम फाइनेंशियल एसेट रिकॉस्ट्रक्शन कंपनी लिमिटेड, अल्प – दूरत के दूरदूरी के रूप में अपनी क्षमता के अंतर्गत कार्यरत (यहां इसमें इसके परस्तात "जेएमफाइआरसी" के रूप में संदर्भित) के पक्ष में राशि दिया। उपारक्त(ी) राशि का प्रतिभुगतान के मंत्रिक रहे, अतएव एतद्वारा उपारक्त(ओं), सह-उपारक्त(ओं), गारंटर(री) तथा संरक्षक(ओं) को सूचित किया जाता है कि असाइमेंटफाइनेड ने जेएमफाइआरसी के प्राधिकृत अधिकारी के पक्ष में यहां इसमें निम्न विवरित संपत्ति का, प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम ३ के साथ पठित उक्त अधिनियम की धारा 1३ की उप-धारा (a) के अंतर्गत एवं प्रवर्त राशियों के प्रयोगांतर्गत, अधिग्रहण कर लिया है। एतद्वारा उपारक्त(ओं) को विवेक रूप में तथा सर्वप्रथम को सामान्य रूप में सामान्य किया जाता है कि संपत्ति का लेन-देन न करें तथा संपत्ति का कोई एवं किसी भी प्रकार का लेन-देन, यहां इसमें निम्न लिखितों में अतिरिक्ततारा एक राशि तथा प्रतिभुगतान की तिथि तक राशि पर निम्न ब्याज के साथ, जेएमफाइआरसी के प्रभावधीन होगा। उपारक्त(ओं), सह-उपारक्त(ओं), गारंटर(री) का ध्यान, प्रतिभूत परिसंस्थितियों को ऋण मुक्त करने हेतु उपलब्ध समय के संदर्भ में अधिनियम की धारा 1३ की उप-धारा (b) के प्राधान्यों की ओर आकृष्ट किया जाता है।

प्रतिभूत परिसंस्थि का विवरण (अवल संपत्ति)	प्रतिभूत परिसंस्थि का विवरण (अवल संपत्ति)	मांग सूचना तिथि एवं राशि	अधिग्रहण की तिथि
संपत्ति का समूची हिसा एंव अंश – यूनिट नंबर 1६02, 1६०1 मॉडल, टावर बी 2, इको विलेज-1, प्लॉट नंबर ०८, सेक्टर-1, नोएडा एक्सटेंशन, गौतम बुद्ध नगर, उत्तर प्रदेश – 201३०1	संपत्ति का समूची हिसा एंव अंश – यूनिट नंबर 1६02, 1६०1 मॉडल, टावर बी 2, इको विलेज-1, प्लॉट नंबर ०८, सेक्टर-1, नोएडा एक्सटेंशन, गौतम बुद्ध नगर, उत्तर प्रदेश – 201३०1	तारीख: 1३-०६-202६ / 5६८८७7/-६ (अवगत लान अवसी इस्तर सांत सी एवहार रुपये मात्र)	2९-०९-202६

चयन उत्तर प्रदेश

दिनांक: 0३-1०-202६

जेएम फाइनेंशियल एसेट रिकॉस्ट्रक्शन कंपनी लिमिटेड, अल्प-दूरत के दूरदूरी के रूप में अपनी क्षमता के अंतर्गत कार्यरत

प्रतिक्रुत अधिकारी के अंतर्गत कार्यरत



जीआईसी हाउसिंग फाइनेंस लि.

कॉर्पोरेट कार्यालय / प्रधान कार्यालय: जीआईसीएचएफएल, नेशनल इन्व्ोरेस बिल्डिंग, छठी मंजिल, 14, जमशेदपुरी टाटा रोड, चर्चमेंट, मुंबई – 400020
दूरभाष संख्या – 022–43041९00। ई-मेल: investors@gichf.com, corporate@gichf.com वेबसाइट: www.gichfndia.com

• शाखा कार्यालय का पता: यूजीएफ-10 एवं कंठनगराज लिमिटेड, 1८, बारखंभा रोड, कर्नाट प्लेस, दिल्ली-110001.
शाखा मेल अड्रेस: delhi@gichfndia.com कार्यालय टेलीफोन: 011–233३६430 / 23731६६9, संपर्क विवरण: 88512९२५27 / ६39६53८1०2

अभिपूत अधिकारी: प्रदीप सिंह – 88512९2527

• गुडगांव शाखा क्षेत्र कार्यालय: यूनिट 3001–3002, एमजीएफ मेट्रोपॉलिस मॉल, एमजी रोड, गुडगांव, हरियाणा-122002
ईमेल: gurgaon@gichfndia.com कार्यालय टेलीफोन: फोन: 0124–4०0८२80, 0124–4०0८2०८
अधिकृत अधिकारी: निवेश कुमार- 9८७६2६4५५1 / 8५34९5८25८

ई-नीलामी बिक्री सूचना

ई-नीलामी तिथि : 23-1०-202६ / बोली जमा करने की अंतिम तिथि : 22-1०-202६

जैसा कि वित्तीय परिसम्पत्तियों के प्रतिन्युक्ति एवं पुनर्निर्माण तथा प्रतिभूतिहित प्रवर्तन अधिनियम, 2002 के अंतर्गत जीआईसी हाउसिंग फाइनेंस लि.(जीआईसीएचएफएल) के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 1३ (1२) के अन्तर्गत प्रदत्त शर्तियों का प्रयोग करते हुए अधोहस्ताक्षरी के निम्न ऋणधारकों/ माट्रीगेजों को मांग सूचना जारी कर उक्त सूचनाओं में वर्णित बकाया राशि पुनर्भूतगत करने का निर्देश दिया। लेकिन, ऋणधारक/ माट्रीगेज उक्त राशि को वापस लौटाने में विफल रहे, अतः उक्त नियमावली के नियम ८ के साथ पठित उक्त अधिनियम की धारा 1३ (4) तथा धारा 14 के अंतर्गत प्रदत्त शर्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने निम्न सम्पत्तियों का **भौतिक** कब्जा कर लिया है:

क्र. सं.	ऋण फाइल सं./कर्जदार /सह-कर्जदार/गारंटर का नाम/शाखा का नाम	सम्पत्ति का पता/सम्पत्ति का क्षेत्रफल (निर्मित वर्ग फीट में)	मांग सूचना जारी होने की तिथि	भौतिक कब्जा की तिथि	30.09.202६ तक कुल बकाया (पैओरुस, ब्याज एवं अन्य प्रभावी सहित) (रुपये में)	आरक्षित मूल्य (रुपये में)
1	UP0110610002717 /दिल्ली शाखा /सहायक यामिन	प्लेट सं-जी-2, (एमआईसी) मूलत पिछड़ी ओर, प्लॉट सं. एएमएम-1३0, जीएलएफ अंकुर विहार, लोनी, गाजियाबाद, उ.प्र.-२०110२ (निर्मित क्षेत्रफल -६०० वर्ग फुट)	०५.०५.201६	2३.०५.201८	₹ ५४,५२,६03/-	₹ 1२,५५,940/-
2	DL०110610003645 /दिल्ली शाखा/ श्री विजय कुमार /श्रीमती सुमन	प्लेट सं-2, ऊपर मूलत, सामने की ओर बिना पत्र के अधिकार की, समूची सं-A-1३, खसरा सं-4८८/1, आबादी जलखोख, घाम-मोहरबंद, बजरपुर, नई दिल्ली-11००४4 में स्थित (क्षेत्रफल लगभग ५4० वर्ग फुट)	1०.०४.2०1८	०४.1०.201९	₹ 4०,८४,426/-	₹ ८,1०,284/-
3	UP01106100058८६ /दिल्ली शाखा /अरविंद /पिंकी	तृतीय तल का प्लेट, बिना छत के, 7० वर्ग गज (५८.52 वर्ग मीटर) के क्षेत्रफल सहित, कैपड क्षेत्रफल ५८.५२ वर्ग मी., प्लॉट सं-21, खसरा सं. 1५77, ग्राम रातसुपुर, सरना दासना, तहसील एवं जिला गाजियाबाद, उ.प्र. -2०10०2	27.०7.2024	1५.०७.2०25	₹ 14,८८,726/-	₹ ९,३1,५०0/-
4	UP011061000513० /दिल्ली शाखा/ श्री एनम कुमार शर्मा /श्रीमती. रंजना शर्मा	प्लेट सं-1०4, मूलत, (एमआईसी) पिछड़ी ओर बिना छत के, प्लॉट सं.-ए-7/2, डीएलएफ अंकुर विहार, लोनी, गाजियाबाद, उ.प्र.-२०11०२ (निर्मित क्षेत्रफल ५४९.92 वर्ग फुट)	1८.०६.2021	14.1०.2022	₹ ३२,17,48६/-	₹ 1०,47,13६/-
5	DL०५106100०६322 /गुडगांव शाखा / विवेक जे./हेमंत/बीना देवी /रवि कुमार (गारंटर)	सामूची तृतीय तल (छत के अधिकार सहित), समूची सं.एस-3८, खसरा सं. 49 में सं. राह-127, लोका-एरा, ग्राम विन्धपुर, धरपुरी, उत्तम नगर, नई दिल्ली-11००५९ (३६० वर्ग फुट)	२1-11-2022	०९.०५.2024	₹ २४,५९,२8६/-	₹ 11,21,९31/-
6	DL०५10610005७८६ /गुडगांव शाखा/ अरविम मेहरा सुभा जे	भूखति सं. 5९, सुर्खी तृतीय तल (छत के अधिकार सहित), खसरा सं. ६7/८९,11,12 में सं. ग्राम हस्तगत, बाई सं. 122, ओम विहार फ्लैट-V के नाम से ज्ञात आवासीय कॉलोनी में, उत्तम नगर, दिल्ली-11००५९ (4६० वर्ग फुट)	०7-०५-2024	२८.०२.202५	₹ 1९,६७,०9५/-	₹ 14,4९,1६1/-
7	UP0५10610004113 /गुडगांव शाखा / अखिलेश माहेथरे /कविता अग्रवाल	प्लेट सं. एस-2, द्वितीय तल पर, पिछड़ी ओर, प्लॉट 1/८५4 पर निर्मित, सेक्टर-1, चतुस्रार, गाजियाबाद, तहसील एवं जिला गाजियाबाद, उ.प्र. -२०1०1२ (सतह 4८4 वर्ग फुट)	1०-०२-2020	२८.०२.2024	₹ 44,1३,74८/-	₹ 17,1३,21५/-
8	DL०५106100074९3 /गुडगांव शाखा /सरपंचात अग्रवाल	प्लेट सं. री-0०1, यूजी तल, प्लॉट सं. A1/3, खसरा सं. 4८८/1 में सं. बाई सं. 2०1, ग्राम मोहरबंद, बजरपुर, नई दिल्ली-11००44 (७५० वर्ग फुट)	२३-०९-२०२१	२७.०३.2०२१	₹ ५१,1८,३07/-	₹ 22,९६,९५८/-
9	UP0५10610004८८९1 /गुडगांव शाखा /वीरेंद्र पी / जितेंद्र कुमार /अखिलेश कुमार	प्लेट सं 294, द्वितीय तल, प्लॉट सं 1३३, 1३4, 1३५ एवं 1३६ पर, खसरा सं 41 में सं. बाई चिरी, ग्राम शाहबीर, तहसील दादरी, जिला गौतम बुद्ध नगर, उ.प्र.20३2०7 (६2५ वर्ग फुट)	०९-1२-2019	1३.०२.202५	₹ ३७,४६,71३/-	₹ 14,2८,३८५/-
10	UP0५10610001५८4 /गुडगांव शाखा / धर्मेन्द्र कुमार शर्मा	खसरा सं. 2६६, मोनालिसा रेजीडेंसी, प्लेट सं. एफ-1 प्रथम तल (सामने की ओर), एफ-1, भगत एक्स्प्रेस, विस्नोली, दादरी, गौतम बुद्ध नगर, उत्तर प्रदेश, निर्मित क्षेत्रफल 4०० वर्ग फुट	12-०७-2021	०८-०४-202६	₹ 1७,९२,६८९/-	₹ ६,०४,८०0/-
11	UP0५106100014३2 /गुडगांव शाखा /अमित अग्रवाल	खसरा सं. 2६६, मोनालिसा रेजीडेंसी, प्लेट सं. एफ-1 प्रथम तल (सामने की ओर), एफ-1, भगत एक्स्प्रेस, विस्नोली, दादरी, गौतम बुद्ध नगर, उत्तर प्रदेश, निर्मित क्षेत्रफल 4०० वर्ग फुट	२८-०६-2021	०८-०४-202६	₹ 1६,४५,६44/-	₹ ५,४७,200/-
12	HR०५1061000०८१० /गुडगांव शाखा / अभिनव पाल/अन्या वंशा	प्लेट सं 3०4, तृतीय तल, पिछड़ी ओर, बिना छत के अधिकार के, प्लॉट सं ३21०/३1, चतुस्रार/लोका सं-1६०८/22६५, सलाम खेवट किला सं. 2६ एफ सलाम खेवट किला 1६1०/22८० ९०-11-1६), विष्णु गार्डन राजेंद्र पार्क, बाई 1, गुरुग्राम, हरियाणा, निर्मित क्षेत्रफल ५4० वर्ग फुट	२६-०३-202४	०३-1२-202५	₹ ३६,४७,274/-	₹ 1५,५५,200/-

ई-नीलामी की तिथि एवं समय: 23-1०-2026 को 3.०० बजे अप. से 4.०० अप. तक प्रति ५ मिनट के असीमित वित्ता के साथ वेब पोर्टल (<https://www.bankauctions.in>) पर) ऑन लाइन पद्धति से अथवा जीआईसीएचएफएल के ऊपर वर्णित कार्यालय में ईएमपी एवं केवाईसी के साथ निर्धारित निविदा प्रपत्र में निविदा/अनुबंध बोली जमा करने की अंतिम तिथि 22-1०-2026 को ५.०० बजे अप. तक।

उपरोक्त परिसम्पत्तियों/सम्पत्तियों की नीलामी बिक्री (सर्वकारी अधिनियम, 2002 के नियमों एवं शर्तों तथा उसके अंतर्गत नियमों के अनुसार) के लिये इस सार्वजनिक सूचना के अधिक्रम में "जैसा है जहां है आधार" तथा "जो कुछ भी वहां है. आधार" पर उक्त सम्पत्तियों को खरीदने के लिये मूखबंद लिफाफे अथवा ऑनलाइन पद्धति में जीआईसीएचएफएल द्वारा प्रस्ताव आमंत्रित है.

नीलामी बिक्री के नियम एवं शर्तें इस प्रकार होंगी:

- ई-नीलामी "जैसा है जहां है आधार" , "जो भी जैसा है आधार" , "जो कुछ भी वहां है आधार" तथा "उपचार-रहित आधार पर आवोजित होगी तथा " ऑनलाइन" संस्थानित की जायेगी। ई-नीलामी जीआईसीएचएफक के स्वीकृत सेवा प्रदाता "मेसर्स अक्सेस" द्वारा आयोजित की जायेगी।
- इच्छुक बोलीदाता अपने नाम पोर्टल www.bankauctions.in पर पंजीकृत कर सकते हैं तथा अपना यूजर-आईडी एवं पासवर्ड नि:शुल्क प्राप्त कर सकते हैं। सभाविब बोलीदाता सेवा प्रदाता मेसर्स 4नवोजर, ६०५ ए, छठी मंजिल, मधेवनगर, अमीरपेट, हैदराबाद-५०003८, तेलंगना, कार्यालय लैंडलाइन नं०.: ०4०-2373६40५, बैकफ़ीड: सारी पिज़ा - ८1४2०00061, रेखा - ८1४2०000६६ एवं सोनूबाबा: ८1४2०000६3 ई-मेल आईडी: info@bankauctions.in। ज्या प्रवेशा श्रेणी, संचालन प्रबंधक, मोबाइल नं.: ८1४2००0०६4। prakash@bankauctions.in श्री राजीव पांडेय, सहायक प्रबंधक, दिल्ली, मोबाइल नं.: ८1४2०0003०, rajiv@bankauctions.inसंपर्क संबंधी पृष्ठभूता, संपर्क विवरण: प्रदीप सिंह – 8851292527, निवेश कुमार: 9८७६२६4५५1 / ८५३4९5825८
- यह ई-नीलामी सर्वफेसी अधिनियम/नियमावली, 2००२ में निर्दिष्ट शर्तों तथा यहां नीचे वेबसाइट पर वर्णित नियमों एवं शर्तों तथा साथ ही इच्छुक / भाग लेने वाले बोलीदाताओं द्वारा जमा की जाने वाली प्रस्ताव/बोली दस्तावेज में वर्णित शर्तों के अधीन होगी।
- प्रत्येक बोलीदाता को ऑन लाइन ई-नीलामी में भाग लेने के लिये उनका स्वयं का ई-मेल पता होना चाहिए।
- जीआईसीएचएफक के प्राधिकृत अधिकारी के समक्ष योग्य निविदाकार के रूप में इच्छुक बोलीदाता के एक बार पंजीकृत हो जाने के बाद नई दस्तावेज जमा कर ई-बोली प्लेटफार्म के माध्यम से पास लेने के लिये अपनी अभिकृपि अभ्यन्तक करना होगा। ई-नीलामी सेवा प्रदाता से अपना लॉगिन आईडी तथा पासवर्ड प्राप्त करने का एकमात्र उद्सरदात्मिक निविदाकार/ऑनलाइन बोलीदाता का ही होगा।
- उपरोक्त सम्पत्तियों का ऊपर वर्णित आरक्षित मूल्य से कम में नहीं बेचा जाएगा।
- इच्छुक बोलीदाताओं को जीआईसी हाउसिंग फाईनेंस लिमिटेड के २५% (जमा की गई प्रभोदर राशि सहित) तुरंत भुगतान करना होगा और बोली राशि का सेह 7५% 1५ दिनों में या पार्टियों (एक्रे और सफल बोलीदाता) के बीच सहमत किसी अन्य विचारित अवधि में देय होगा। हालांकि, अधिकृत कार्यालय को बिक्री की तारीख से 30 दिनों की समाप्ति के बाद बिक्री प्रमाण पत्र की पूर्ति नहीं होगी और किसी भी मामले में बिक्री की तारीख से 30 दिनों की समाप्ति में पहले बिक्री की पूर्ति नहीं की जानी चाहिए। पूर्ण भुगतान प्राप्त होने के बाद ही बिक्री की पूर्ति की जानी चाहिए और बिक्री प्रमाण पत्र जारी किया जाना चाहिए।
- बिक्री प्रमाणपत्र के तहत 10,0००/- रुपये हैं।
- जीआईसीएचएफएल उद्घरण सम्पत्तियों पर लामित किसी भी देवताओं के लिये उत्तरदायी नहीं है। सम्पत्ति को बिक्री "जैसा है जहां है", "जो भी जैसा है", "जो कुछ भी वहां है" तथा "उपचार-रहित आधार" पर की जायेगी।
- बांद कर्जदार/बंधककर्ता बिक्री की पूर्ति से पहले जीआईसीएचएफएल से संपर्क करते हैं, तो अनुबंध संबंधी बकाया + व्यय + बिक्री की घोषणा की तिथि से 1५% की दर से व्याज + खरीद राशि का ५% (बिक्री के बाद की तिथि में जो सफल बोलीदाता को भुगतान किया जाना है) की पैकाज करते हैं और बिक्री को रर करने का अनुरोध करते हैं, तो जीआईसीएचएफएल राशि स्वीकार करेगा और चौककर्ता को कब्जा सीधे देगा।
- उपचयन बोलीदाता को बिक्री नोटिस के अनुसार बोली राशि का २५% (जमा की गई प्रभोदर राशि सहित) तुरंत भुगतान करना होगा और बोली राशि का सेह 7५% 1५ दिनों में या पार्टियों (एक्रे और सफल बोलीदाता) के बीच सहमत किसी अन्य विचारित अवधि में देय होगा। हालांकि, अधिकृत कार्यालय को बिक्री की तारीख से 30 दिनों की समाप्ति के बाद बिक्री प्रमाण पत्र की पूर्ति नहीं होगी और किसी भी मामले में बिक्री की तारीख से 30 दिनों की समाप्ति में पहले बिक्री की पूर्ति नहीं की जानी चाहिए। पूर्ण भुगतान प्राप्त होने के बाद ही बिक्री की पूर्ति की जानी चाहिए और बिक्री प्रमाण पत्र जारी किया जाना चाहिए।
- न्यूनतम बोली बृद्धि मूल्य 1०,०००/- रुपये हैं।

सर्वफेसी अधिनियम, 20०२ के तहत वैधानिक 1५ दिवसीय बिक्री सूचना

बिक्री के विस्तृत विषयों और शर्तों तथा संबंधित के पूर्ण विवरण के लिए कृपया अनुमोदित ई-नीलामी सेवा प्रदाता मेसर्स 4 नवोजर की वेबसाइट और <https://bankauctions.in> वेबसाइट देखें

तिथि: ०३.1०.2०2६	कुने जीआईसी हाउसिंग फाइनेंस लि.
स्थान: दिल्ली/गुडगांव	हस्ता- प्राधिकृत अधिकारी

	हिंदुजा हाउसिंग फाइनेंस लिमिटेड भौतिक बरताना नं.: 1६7-१६९ (प्रतिप तल,अक्षा संदर्भ: डीएल, सेक्टर ६०001५, अरविग्राम, ग्रावर, ग्रावर कार्यालय: एन६, पत्रा मंजिल, गुडगांव, गुडगांव, हरिया, ६०००४३, ई-मेल: investors@hbf.com, corporate@hbf.com वेबसाइट: www.hbf.com
संपर्क विवरण: जेडआरएफ पवन पार्क (६01५६२7१) आवासएच राशि निश्रा (९7१८०2५3०) एलएएच अग्रम मोहन शर्मा 8८०८८६९६९९ ईमेल: auction@hindujahousingfinance.com	निजी सौच के माध्यम से बिक्री की सूचना
सर्वफेसी अधिनियम, 200२ के तहत एलएचएफएल के पक्ष में प्रसारित पत्र एवं पत्र पर अतिरिक्तियों की बिक्री। अक्षरवासी, एलएचएफएल के अधिनियम अधिनियमों के पक्ष में, सर्वफेसी अधिनियम की धारा 14(1) के तहत अनुपूरु में जलविद्युत संपत्ति पर कब्जा कर लिया है। अपने जमाना को सूचित किया जाता है कि अनुपूरु में वर्णित आवासित संपत्ति निम्ने सौच / सार्वजनिक ई-नीलामी के माध्यम से एलएचएफएल द्वारा स्वीकार्य शर्तों पर, "जैसा है जहां है", "जैसा है जैसा ही" और "जो कुछ भी उपलब्ध है" के आधार पर, अपने बकाया की वसूली के लिए बिक्री हेतु उपलब्ध है।	
मानक नियम और शर्तें : - निजी सौच के माध्यम से बिक्री "जहां है जैसा है" और "जो है जैसा है जैसा है" के आधार पर होगी। - खरीदार को आवेदन और केवाईसी दस्तावेजों के साथ प्रस्तावित राशि का 1० जमा करना होगा। स्वीकृत पत्रों पर आवश्यक 2५% जमा राशि से से इसे समायोजित कर दिया जाएगा। ईएमपी को कोई भी अंश देय नहीं होगा। - एलएचएफएल द्वारा स्थावर स्वीकार्य विवरण जमा पर, जहां को अपना कार्य दिखान तक बिक्री मूल्य का 2५ (अतिरिक्त 1० सहित) जमा करना होगा। - बिक्री मूल्य का सेह 75% बिक्री की पूर्ति के 1५ दिनों के भीतर भुगतान करना बिक्री। - निर्धारित समय सौच के भीतर राशि का भुगतान न करने पर, प्रारंभिक 1० सहित सभी जमा राशि स्वतः जता हो जाएगी और संपत्ति को बिना किसी पूर्व सूचना के पुनः बेचा जा सकता है। - यदि एलएचएफएल प्रस्ताव स्वीकार नहीं करता है, तो प्रारंभिक 1०% जमा राशि बिना व्याज के वापस कर दी जाएगी। - संपत्ति सभी मीट्रिक और भीथी के भारों सहित बेची जाती है, यहां से कच्चे जहां ही या अज्ञात एलएचएफएल किसी भी पूर्ण-या के साथ अधिकार का वैधानिक देय राशिओं के लिए उत्तरदायी नहीं होगा। - खरीदार को संपत्ति के सभी पहलुओं पर स्वतंत्र रूप से उचित जांच करनी होगी। बाद में किसी भी ग़ले पर विचार नहीं किया जाएगा। - एलएचएफएल बिना कर्जा बहाए किसी भी प्रस्ताव को स्वीकार करेगा या नीलामी पर करने का अधिकार सुरक्षित रखता है। - गोलानी/बोली केवल वेबसाइट www.bankauctions.com के माध्यम से जमा से सकते हैं। इलेक्ट्रिक कनेक्टिविटी संबंधी किसी भी समस्या के लिए सुरुचित कृपया/या अपना विमर्श करें नहीं करें। - बोलीदाता अपनी पसंद के स्थान से ऑनलाइन पोर्टल के माध्यम से जमा से सकते हैं। इलेक्ट्रिक कनेक्टिविटी संबंधी किसी भी समस्या के लिए सुरुचित कृपया/या अपना विमर्श करें नहीं करें। - कोपीरट कार्यालय पवन पार्क, सीटी मॉडल, सेक्टर-44, गुडगांव, हरियाणा-12०0०३ में बिना है (समय व्यति: ९:०० बिस्वस, मोबाइल नंबर: 7८०८९०४६६, ईमेल: Mitahals.kumar@cindia.com, ईमेल: tn@cindia.com, Prabakaran.Malanchamy@gichf.com और सहायता (हेल्पलाइन) मोबाइल नंबर: +९1-7२91९8124 / 2५ / 2६, सहायता ईमेल: Support@bankauction.com से संपर्क कर सकते हैं। - ई-नीलामी में जमा लेने के लिए, इच्छुक बोलीदाताओं को https://www.bankauctions.com पर अपना नाम समय से पहले पंजीकृत करना होगा और उन्हें उपयोगकर्ता आईडी और पासवर्ड प्राप्त होगा। इच्छुक बोलीदाताओं को सलाह दी जाती है कि सेवा प्रदाता से संपर्क प्राप्त होने ही उन्हें सलाह करें। - ई-नीलामी में भाग लेने के इच्छुक बोलीदाताओं को यारी सेवाएं बचाना राशि (ईएमपी) यारी आरक्षित मूल्य का 1० (जैसा कि आप उल्लेख किया गया है) जमा करना होगा। यह राशि इच्छुक बोलीदाताओं द्वारा "हिंदुजा हाउसिंग फाइनेंस लिमिटेड" के पक्ष में हिमंड ड्राफ्ट/एलएफएटी/आरटीआईएस के माध्यम से देय होगी। - इच्छुक या विवरण के लिए अधिकृत अधिकारी से संपर्क कर सकते हैं और २1.1०.2०2६ को जमा ५.०० बजे या उससे पहले प्रस्ताव, ईएमपी और केवाईसी दस्तावेजों को जमा कर सकते हैं। - सफल नीलामी अंश बैंक सेवियों से संबंधित सभी स्टाफ मुक्त, पंजीकरण मुक्त, कर और अन्य वैधानिक खर्चों का वहन करेगा। - बिक्री का संचालन सर्वफेसी अधिनियम और नियमों के प्राधान्यों के अनुसार किया जाएगा।	
अनुपूरु संपत्ति का विवरण (सुरुचित परिसंस्थि): प्रथम तल पर प्लॉट नं 1०७, प्लेट का क्षेत्रफल 6५ वर्ग मीटर। प्लॉट नं 3५, ३६, ३७, ३८, ३९, 4०, 41, 42, 4३, 44, 4५, 4६, 4७, 4८, 4९, ५०, ५1, ५2, खसरा नं 3 और 3ों में सम्मिलित, कृष्णा राजेंडरी ग्राम छपरल, तहसील दादरी, जिला गौतम बुद्ध नगर यूडी-२०1००९ में बिना आरक्षित मूल्य ₹ 1२,००,०००/- (कैश बरत लाना रुपये) ईएमपी की: ₹ 12,००,०००/- ऋण नं.: GR/SKP/SUP/A0000०03३०, ऑन: CO/CP/C/POF/A000०४3८० उपारक्त(ओं) के नाम: 1. श्री मोहसिन खान 2. श्रीमती शबाना ईएमपी जमा करने की अंतिम तिथि: २1.1०.2०2६ तक 17०० बजे तक। ई-नीलामी की तिथि/समय: २2.1०.2०2६, 11०० बजे से 1३०० बजे तक बोली बुद्धि राशि: ₹. 1०,०००/-	
दिनांक: ०३-1०-2०2६, स्थान: गाजियाबाद	
अधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड के लिए	

फॉर्म ए

सार्वजनिक सूचना

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) नियमों, २०1६ के नियमों ६ के अंतर्गत)

नेशनल क्रेडिटडिजिटल मैनेजमेंट सर्विसेज लिमिटेड के लेनदारों के ध्यानार्थ

#	प्रासंगिक विवरण
1	कॉर्पोरेट देनदार का नाम नेशनल क्रेडिटडिजिटल मैनेजमेंट सर्विसेज लिमिटेड
2	कॉर्पोरेट देनदार के निगम की तिथि 28 / ०९ / 2००४
3	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निर्माणित/पंजीकृत है आरआईसी मुंबई ।
4	कॉर्पोरेट पहचान संख्या/सीमित देयता कॉर्पोरेट देनदार की पहचान संख्या U7414०MH2०04PLC1४8८५9
5	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (बैंडि कोई हो) का पता

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV (rule-8(1)) POSSESSION NOTICE (for Immovable property)

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to **Edelweiss Asset Reconstruction Company Limited** also as its own, including in its capacity as trustee of Trust mentioned hereinafter referred as "EARC". Pursuant to the assignment agreements, under Sec.6 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against each property.

Sl No	Name of Assignor	Name of Loan Account Trust	Borrower Name & Co-Borrower's Name	Date of Demand Notice & Amount	Date of Possession	Possession Status
1	IDFC First Bank Limited	EARC Trust SC-468	13521168 GOPAL HARPARSADSHISHAUIDYA (BORROWER) ALONG WITH RAMDULIHARAPRASHAD (CO-BORROWER)	21-05-2026 & Rs. 14,41,882.24/-	30.09.2026	Symbolic Possession

DESCRIPTION OF SECURED ASSET / SCHEDULE PROPERTY: All That Part And Parcel Of Land Measuring 60 Sq. Yds., Khasra No. 515, Village- Mirzapur, Pargana Loni, Tehsil Ghaziabad, Uttar Pradesh, 201009 And Bounded As Under: East: Rasta, West: Plot Of Kalicharan, North: Others Plot, South: Plot Of Surajpal

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited** for the amount mentioned below and interest thereon.

Place: GHAZIABAD Sd/- Authorized Officer
Date: 30.09.2026 Edelweiss Asset Reconstruction Company Limited



Tyger Capital Pvt Ltd.

Registered Office : Unit No. 609 & 610, 6th Floor, Majestic, Near Law Garden, Panchvati Road, Ellisbridge, Ahmedabad, Gujarat - 380 006
Corporate Office : 100/4/5, 10th Floor, C-Wing, One BKC, C-66, G- Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India.
CIN: U65990GJ2016PTC093692, Website : www.Tygercapital.in

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned Borrowers, Co-borrowers / Guarantor have availed loan/s facility(ies) have availed loan/s facility(ies) from **Tyger Capital Pvt Ltd.** (formerly known as M/s. Adani Capital Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after refer to "TCPL") by mortgaging your immovable properties (Securities). Consequent to your defaults your loans were classified as non-performing assets. **Tyger Capital Pvt Ltd** for the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Sr. No	Name Of The Borrower / Co-Borrower/ Guarantor/ Essel Loan Account No/ Old Loan Account No	Mortgage Property Address	Demand Notice Date / O/s Amount / O/s Date
1	106MSM001021029 / LNDEL00616-170000673 / Isaraj Ali / Reena Begum /	All that piece and parcel of land measuring 87 Sq. yds comprised in Khasra No. 637, Situated at Village Haldauni Pargana and Tehsil Dadri District Gautam Budh Nagar Uttar Pradesh Which is Bounded as :- East - Distt - Property, West - Open Plot, North - Gali/Entry, South - Other Property	23-Sep-26 2030669.51 As on Date 23-Sep-26

You the Borrowers/ and Co-borrowers/Guarantor are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned herein above in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the Act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

For Tyger Capital Pvt Ltd.
Sd/-, Authorised Officer

Place : Delhi / Date : 03.10.2026



KOTHARI FERMENTATION AND BIOCHEM LIMITED

CIN: L72411DL1990PLC042502
Regd. Office: Community Centre, First Floor, Saket, New Delhi - 110 017 | Tel: 011-40590844
E-Mail: info@kothariyeast.in, Website: www.kothariyeast.in

NOTICE

Special Window for Transfer and Dematerialisation of Physical Shares

Pursuant to SEBI Circular No. HO/38/13(11/2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, a one-time special window has been opened for investors for the transfer and dematerialisation of physical securities sold/purchased before April 1, 2019, as per SEBI eligibility criteria.

This special window shall remain open for a period of one year from February 5, 2026, to February 4, 2027. The window is also available for transfer requests which were earlier submitted and rejected/returned/not attended due to any deficiency in documents, process or otherwise.

Eligible investors are requested to lodge their transfer-cum-demat requests along with original share certificate(s), duly executed transfer deed dated prior to April 1, 2019 and other documents as specified in the circular, with the Company's RTA at: Abhipra Capital Ltd. Abhipra Capital, Dikhuah Industrial Area, A-387, G.T. Karnal Road, Azadpur, New Delhi - 110033, Tel: +91-11-42330783 | Email: ria@abhipra.com.

Important: Investors are advised to ensure that their demat account and KYC details are updated to avoid delays in processing. Securities transferred to IEPF and cases involving disputes shall not be considered.

For Kothari Fermentation & Biochem Ltd.
Sd/-
Shivani
Company Secretary & Compliance Officer

Date : 03.10.2026

Place: New Delhi



GIC HOUSING FINANCE LTD.

CORPORATE OFFICE / HEAD OFFICE : GICHLF, National Insurance Building 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai - 400020. Tel No- 022-43041900. Email: investors@gichf.com, corporate@gichf.com Website : www.gichfindia.com

BRANCH OFFICE ADDRESS : Ugf-10 A E Kanchanjunga Building, 18, Barakhamba Road, Connaught Place, Delhi-110001, Branch Mail Id : delhi@gichfindia.com OFFICE TEL : 011-23356430 / 23731669, CONTACT DETAILS: 8851292527 / 6396638102

AUTHORISED OFFICER : PRADEEP SINGH - 8851292527

GURGAON BRANCH AREA OFFICE : Unit 3001-3002, MGF Metropolis Mall, M.G. Road, Gurgaon, Haryana-122002.

Email : gurgaon@gichfindia.com Office Tel : Ph. 0124-4008202, 0124-4008280, 0124-4008208.

AUTHORIZED OFFICER : NITESH KUMAR : 9876264551 / 8534958258

E-AUCTION SALE NOTICE

E-AUCTION DATE : 23-10-2026 / Last Date for Bid Submission : 22-10-2026

WHEREAS the undersigned being the Authorized Officer of **GIC Housing Finance Ltd. (GICHLF)**, under Securitization & Reconstructions of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Mortgagors calling upon them to repay the outstanding due amount mentioned in the said notices. However, the Borrowers/Mortgagors having failed to repay the said outstanding loan amount, the authorised officers of GICHLF have taken PHYSICAL Possession of the following properties in exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Sr. No.	Loan File No. / Name of the Borrower / Co Borrower/ Guarantor Name / Branch Name	Property Address/ Property Area (Built Up In Sq Ft)	Date of Demand Notice sent	Date of Physical Possession	Total Outstanding as on 30.09.2026 (Incl.POS, Interest and Other charges) (In Rupees)	Reserve Price (In Rupees)
1	UP0110610002717 / DELHI BRANCH / MOHD. YAMEEN	Flat No-G-2, (Mig) Ground Floor Back Side, Plot No-Mm-130, Dif Ankur Vihar Loni Ghaziabad U.p-201102 (Built-Up Area -600 Sq. Ft.)	05.05.2016 Rs.	23.05.2018	₹ 54,52,603/-	₹ 12,55,940/-
2	DL0110610003645 / DELHI BRANCH / MR. SHIV KUMAR / SMT. SUMAN	Flat No-2, Upper Ground Floor, Front Side Without Roof Rights, Property Bearing No-A-1/3, Kh No-488/1, Situated In The Abadi Laldora Village- Molarband Badapur New Delhi-110044, (Area Measuring Approx 540 Sq. Ft.)	10.04.2018	04.10.2019	₹ 40,84,426/-	₹ 8,10,284/-
3	UP0110610005886 / DELHI BRANCH / ARVIND / PINKI	Flat Of Third Floor, Without Roof, With An Area Of 70 Square Yards (58.52 Square Meters), Covered Area 58.52 Square Meters, Located On Plot No-21, Khasra No. 1577, In Raisipur Village, Pargana Dasna, Tehsil And District Ghaziabad U.p-201002	27.07.2024	15.07.2025	₹ 14,88,726/-	₹ 9,31,500/-
4	UP0110610005130 / DELHI BRANCH / MR. PAWAN KUMAR SHARMA / SMT. VANDANA SHARMA	Flat No- 104, Ground Floor, (Mig) Back Side Without Roof, Plot No-A-7/2, Dif Ankur Vihar Loni Ghaziabad U.p-201102, (Built-Up Area 549.92 Sq. Ft.)	18.06.2021	14.10.2022	₹ 32,17,486/-	₹ 10,47,136/-
5	DL0510610006322 / GURGAON BRANCH / JITENDER J / HEMANT/BEENA DEVI /RAVI KUMAR (GURANTOR)	Entire Third Floor (With Roof Rights), Property No. S-39, Out Of Khasra No. 49, Ward-127, Block-S, Village Bindapur, Parampuri, Uttam Nagar, New Delhi-110059,(360 Sq Ft)	21-11-2022	09.05.2024	₹ 24,59,286/-	₹ 11,21,931/-
6	DL0510610005786 / GURGAON BRANCH / ASTOMI DEVI / SUBRATA DEY	Property No. 50, On Entire Third Floor (With Roof/Terrace Rights), Out Of Khasra No. 67/8,9,11,12, Situated In The Village Hastals, Ward No. 122, Residential Colony Known As Om Vihar Phase-V, Uttam Nagar, Delhi-110059 (450 Sq Ft)	07-05-2024	28.02.2025	₹ 19,67,095/-	₹ 14,49,161/-
7	UP0510610004133 / GURGAON BRANCH / AKHILESH MAHESHWARI/ KAVITA AGGARWAL	Flat No. S-2, On Second Floor,Back Side, Built On Plot 1/854, Situated At Sector-1, Vasundhara, Ghaziabad, Tehsil & Distt. Ghaziabad U.p-201012 (484 Sq Ft)	10-02-2020	28.02.2024	₹ 44,13,748/-	₹ 17,13,215/-
8	DL0510610007493 / GURGAON BRANCH / SARAFRAJ ALAM	Flat No. C-001, Ug Floor, Plot No. A1/3, Out Of Khasra No. 488/1, Ward No.201, Village Molarband, Badapur, New Delhi-110044, (750 Sq Ft)	23-09-2021	27.03.2024	₹ 51,18,307/-	₹ 22,96,958/-
9	UP0510610004891 / GURGAON BRANCH / VIRENDER V/ JITENDER KUMAR/ AKHILESH KUMARI	Flat No. 204, Second Floor, On Plot No. 133, 134, 135 & 136, Out Of Khasra No. 41, Sai City, Village Shabheri, Tehsil Dadri, Distt. Gautam Budh Nagar, U.p.203207 (625 Sq Ft)	09-12-2019	13.02.2025	₹ 37,46,713/-	₹ 14,28,385/-
10	UP0510610001584 / GURGAON BRANCH / DHARMENDRA KUMAR JHA	Khasra No. 266, Monalisa Residency, Flat No. S-1 1st Floor (Front Side Ligg), M-1, Bhagat Enclave, Bishnoli, Dadri, Gautam Buddha Nagar, Uttar Pradesh Built Up Area: 400 Sq Ft	12-07-2021	08-04-2026	₹ 17,92,689/-	₹ 6,04,800/-
11	UP0510610001432 / GURGAON BRANCH / AMIT PRAKASH	Khasra No. 266, Monalisa Residency, Flat No. F-1 1st Floor (Front Side), M-1, Bhagat Enclave, Bishnoli, Dadri, Gautam Buddha Nagar, Uttar Pradesh, Built Up Area: 400 Sq Ft	28-06-2021	08-04-2026	₹ 16,45,644/-	₹ 5,47,200/-
12	HR0510610006010 / GURGAON BRANCH / MITHUN DUTTA / APARNA SHARMA	"FlatNo:304,3rdFloor,Backside,WithoutRoofRights,PlotNo:3210/31, Khawat/Khata No-1608/2265, Salam Khawat Khat No.25 & Salam Khawat Khat 1610/2280 5(0-11-6), Vishnu Garden Rajender Park : Ward 1, Gurgaon, Haryana, Built Up Area: 540 Sq Ft"	26-03-2024	03-12-2025	₹ 36,47,274/-	₹ 15,55,200/-

DATE OF E-AUCTION & TIME : 23-10-2026 at the Web-Portal (<https://www.bankauctions.in>) from 3.00 PM TO 04:00 PM. with unlimited extensions of 5 minutes each.

Last date of submission of Tender/Sealed Bid in the prescribed tender form along with EMD & KYC either through online mode or at the above mentioned GICHF Office at 22-10-2026 before 5.00 PM.

Further to this PUBLIC NOTICE for E-Auction Sale of the above said Assets / properties (in terms and conditions of the SARFAESI, Act 2002 and rules thereunder) GICHLF invites OFFERS EITHER in sealed covers/ or in Online mode to purchase the said properties on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

TERMS & CONDITIONS OF THE AUCTION SALE ARE AS FOLLOWS:-

- E-Auction is being held on 'As is where is Basis', 'As is what is Basis', 'Whatever there is' And 'Without Any Recourse Basis', and will be conducted "Online". The E-Auction will be conducted through GICHF approved Auction service provider "M/s.4 closure"
- The intending bidders should register their names at portal <https://bankauctions.in/> and get their user-id and password free of cost. Prospective bidders may avail online training on E-Auction from the service provider E-Auction from the service provider M/s.4closure, # 605 A, 6th Floor Maltrivarnam, Amerepet, Hyderabad - 500038, Telangana. Office Land Line No: 040-23736405; Backend : Sari prita - 8142000061, Rekha -8142000066 and Sonunwal : 8142000063 Mail Id : info@bankauctions.in. T. Jaya Prakash Reddy, Manager - Operations, Mobile No. 8142000064. prakash@bankauctions.in Mr. Rajiv Pandey, Asst. Manager, Delhi, Mob.No. 8142000030, rajiv@bankauctions.in. Property enquiries, CONTACT DETAILS : PRADEEP SINGH - 8851292527, NITESH KUMAR : 9876264551 / 8534958258
- The E-auction Sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the terms and conditions mentioned hereunder/ website also subject to conditions in the offer/bid documents to be submitted by the intending/participating bidders.
- Every bidder is required to have his/her own email address in order to participate in the online E-auction.
- Once Intending Bidder formally registers as a qualified tenderer before authorized officer of GICHF, will have to express his/her intention to participate through the E-auction bidding platform, by submitting document. It shall be the tenderer's/online bidder's sole responsibility to procure his/her login ID and password from the E-auction service provider.
- The aforesaid properties shall not be sold below the reserve price mentioned above.
- Intending bidders are required to deposit Earnest Money Deposit/s (EMD) @ 10% of the abovesaid respective reserve prices, by way of DD/RTGS/ NEFT favouring GIC Housing Finance Ltd. Bank details are as follows: Bank Name: UNION BANK OF INDIA, A/c No: 005111010000039 - A/c Name: GIC HOUSING FINANCE LTD AUCTION A/C, Branch Name : LCB, FORT Address : UBI, 239 BACKBAY RECLAMATIO NARIMAN POINT MUMBAI MAHARASHTRA PINCODE 400021. IFSC CODE : UBIN0800511.
- The said Deposit/s shall be adjusted in the case of successful bidders, otherwise refunded. The earned earnest money deposit/s will not carry any interest.
- The offer/s along with the aforesaid Earnest Money Deposit (EMD) can be submitted either "online" through the portal <https://bankauctions.in/> along with the EMD and scanned copy of KYC documents including PAN Card & address proof, to the service provider or through submitting sealed cover comprising bid form, EMD and KYC documents and it should reach the respective branch offices of GIC Housing Finance Ltd., mentioned above on or before EMD Submission due date.
- The successful bidder should bear the charges/fees payable on sale certificate, such as registration fees, stamp duty, taxes, or any other duties payable for getting the secured asset transferred in his/her name.
- Sale Certificate will be issued only in the name of the successful bidder and only after receipt of the entire /sale price.
- Inspection of the above said properties can be given on request and as per convenience of Authorized Officer.
- The Authorized Officer is not bound to accept the highest offer or any or all offers and reserves the right to accept or reject any or all the tenders without assigning any reason therefor.
- GICHLF is not responsible for any liability whatsoever pending upon the properties as mentioned above. The property shall be auctioned on "As is where is", "As is what is", "Whatever there is" and "without any recourse basis".
- In case the borrowers/mortgagor approaches GICHLF before confirmation of sale, offering contractual dues + expenses + interest @ 15 % from date of proclamation of sale + 5% of the purchase money (in case after sale which is to be paid to successful bidder) and requests for cancellation of the sale, GICHLF shall accept the amount and hand over the possession to Borrower / Mortgagor.
- The highest bidder has to pay 25% (inclusive of earnest money deposited) of the bid amount in terms of the sale notice immediately and the balance 75% of the bid amount is payable in 15 days or such other extended period as agreed upon between the parties (AO and the successful bidder).
- Minimum Bid increment value is Rs. 10, 000/-

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

For detailed terms and Conditions of the sale and full description of the properties please refer to the website of approved e-auction service provider M/s.4 closure and website <https://bankauctions.in>.

Date : 03.10.2026
Place : DELHI / GURGAON

Sd/-
Authorised Officer

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FAIRCHILD INDIA PRIVATE LIMITED

S.No.	Particulars	Details
1.	NAME OF CORPORATE PERSON	FAIRCHILD INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15.05.2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, NEW DELHI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U80902DL2007FTC163432
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	PLOT NO. 4B, DISTRICT CENTRE, MAYUR VIHAR EXTENSION PHASE NO. 1, NEW DELHI, EAST DELHI, INDIA-110091
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29.09.2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME:- PRAKUL THADI ADDRESS:- FLAT NO. 1405, J BLOCK, RAINBOW VISTAS, GREEN HILLS ROAD, MOOSAPET, HYDERABAD, TELANGANA, 500018 PROCESS SPECIFIC MAIL ID: voluntaryliquidation.fairchild@gmail.com EMAIL ID REGISTERED WITH IBBI: prakulthadi@hotmail.com IBBI REG NO: IBBI/PA-002/JP-N0149/2021-2022/13806 29.10.2026 (WITHIN 30 DAYS FROM THE LIQUIDATION COMMENCEMENT DATE i.e., 29.09.2026)
8.	LAST DATE FOR SUBMISSION OF CLAIMS	

Notice is hereby given that the Fairchild India Private Limited has commenced voluntary liquidation on 29.09.2026.

The stakeholders of Fairchild India Private Limited are hereby called upon to submit a proof of their claims, on or before 29.10.2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Prakul Thadi
IBBI Registration No: IBBI/PA-002/JP-N01149/2021-2022/13806
AFA Valid Up To: June 30, 2027
Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana, 500018
Email: prakulthadi@hotmail.com | voluntaryliquidation.fairchild@gmail.com

Date: 03.10.2026
Place: Hyderabad

PUBLIC NOTICE

(Under Section 102(1) & (2) of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SMT. RAJ KUMARI GARG, PERSONAL GUARANTOR

1.	Name of debtor/personal guarantor	Smt. Raj Kumari Garg Personal Guarantor of M/s SMS Paryavaran Limited
2.	Address of the debtor/personal guarantor	273, Deepali Enclave, Pitampura, New Delhi-110034
3.	Details of order and Insolvency commencement date in respect of Debtors/Personal Guarantors to Corporate	Order under Section 100 (1) of IBC, 2016 and petition under Section 95 (1) of IBC, 2016 was admitted on 30.09.2026.
4.	Name and registration number of the Insolvency Professional acting as Resolution Professional	Rahul Jindal IBBI Reg No. IBBI/PA-001/JP-P-02649/2021-2022/14048
5.	Address and e-mail of the Resolution Professional, as registered with the Board	Add: 67722, 4th Floor, Dev Nagar, DB Gupta Road Opposite Bani Nursing Home Karol Bagh, New Delhi - 110005 E-mail: jindalrahul60@gmail.com
6.	Address and e-mail to be used for correspondence with the Resolution Professional	Add: 67722, 4th Floor, Dev Nagar, DB Gupta Road Opposite Bani Nursing Home Karol Bagh, New Delhi - 110005 E-Mail: gg.rajkumargarg@gmail.com
7.	Last date for submission of claims	24.10.2026
8.	Relevant Forms in which claim to be filed available at:	Form B of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi appointed Mr. Rahul Jindal as Resolution Professional and directed RP to file Report under Section 99 of IBC, 2016 vide Order dated 13.12.2024 in CP (IB) No. 785 (PB)/2024. Order under Section 100 (1) of IBC, 2016 and petition under Section 95 (1) of IBC, 2016 was admitted on 30.09.2026. Smt. Raj Kumari Garg Personal Guarantor of M/s SMS Paryavaran Ltd. The creditors of Smt. Raj Kumari Garg Personal Guarantor of M/s SMS Paryavaran Limited are hereby called upon to submit their claims with proof on or before 24th October, 2026, to the Resolution Professional at the address mentioned against entry No. 6.

The creditors shall submit their claims with proof with the Resolution Professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rahul Jindal
Resolution Professional of Smt. Raj Kumari Garg Personal Guarantor of M/s SMS Paryavaran Ltd
IBBI Reg No. IBBI/PA-001/JP-P-02649/2021-2022/14048
(AFA valid till 30.06.2027)

Date: 03.10.2026
Place: New Delhi



Hinduja Housing Finance Ltd.

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and
Branch office: F3 Mahatma Metro Tower, Sector-4, Vaishali Ghaziabad-201010

Contact details: ZRM: Pawan Pandey (8010562716) | RRM: Shashi Mishra (9718025303)
ALM: Arun Mohan Sharma 8800898999 Email: auction@hindujahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SARFAESI ACT, 2002.

The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(1) of the SARFAESI Act. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Treaty, on terms agreeable to HHFL, for realization of its dues on an "AS IS WHERE IS" and "AS IS WHAT IS" basis.

Standard Terms & Conditions : 1. Sale will be conducted strictly on "AS IS WHERE IS" and "AS IS WHAT IS" basis. 2. Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance. 3. On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration (inclusive of the initial 10%) on the next working day. 4. Balance 75% of the sale consideration must be paid within 15 days thereafter. 5. Failure to remit amounts within stipulated timelines will result in forfeiture of all deposits made, including the initial 10%. 6. If HHFL does not accept the offer, the initial 10% deposit will be refunded without interest. 7. The property is sold with all existing and future encumbrances, whether known or unknown to HHFL. HHFL shall not be responsible for any third party claims, rights, or dues. 8. Purchaser must conduct independent due diligence on all aspects of the property. No claims will be entertained later. 9. HHFL reserves the right to reject any offer without assigning reasons. 10. Auction/bidding shall only be through "online electronic mode" through the website www.bankauctions.com or Auction provided by the service provider M/s C1 India Pvt. Ltd. 11. The bidders may participate from their place of choice through online portal. Secured Creditor/service provider shall not be held responsible for the any connectivity issue. 12. For any details on e-auction prospective bidders may contact the Service Provider M/s C1 India Pvt. Ltd., having its corporate office at Plot No. 68, 3rd Floor, Sector - 4